

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(19) C.P.(I.B)-1604/9/(MB)/2018  
MA 699/2018 & 987/2018

CORAM:

Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 26.09.2018

NAME OF THE PARTIES: Drive India Enterprise Solution Ltd.  
V/s  
The Mobile Store Services Ltd.

SECTION OF THE COMPANIES ACT: 9 OF INSOLVENCY AND BANKRUPTCY  
CODE, 2016.

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**ORDER**

1. The Learned Representative of Petitioner is present. Also present Respondent No. 1, 3 and 4.
2. **MA 987**- Placed on record the consent of the incoming RP. Also placed on record the Resolution approving the replacement of the RP. As a consequence MA 987 allowed.  
If the professional fees and Insolvency cost not paid to the outgoing RP directed to be considered by the COC and after ratifying if deem fit make the payment to the outgoing RP. Outgoing RP is directed to hand over the documents, information and any other record during his tenure to the incoming RP. With this direction MA 987 is Allowed.  
**MA 1028** is listed for hearing on **09.10.2018**.  
**MA 699** is listed for hearing on **09.10.2018**.  
The matter is adjourned to **09.10.2018**.

SD/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**26.09.2018.**  
HHS